

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FROM - 'E'**  
**Form of Supply of Information to the Applicant**  
**[See Rule 4(3)]**

No. RTIA/DR-HCIND/2894

Indore, dated 05/11/2014

From,

The Dy. Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore

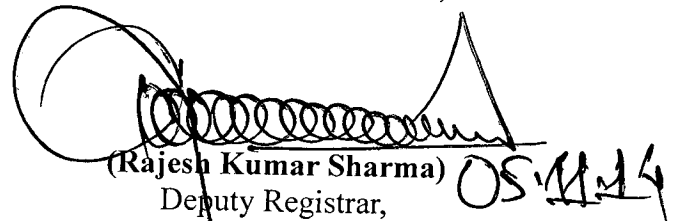
To,

Shri Bhimraj Meena  
DEE/TRD/Varanasi,  
Office of DRM, NE Railway,  
Varanasi, UP - 221002

Please refer to your application No. NIL dated NIL, inwarded in this office on 31/10/2014 and registered at our I.D. No. 40/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 03/11/2014, this is to inform you that F.A. No. 22/2010(Smt. Meenakshi Gavli V/s Sujeet Baghel) is found to be registered in this Bench Registry and the same was disposed-of on 11/02/2013, as desired by you in your application.

This is to further submit that as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

  
(Rajesh Kumar Sharma)  
Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore